

N.D.H.:23.10.2024

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 859 OF 2024

IN THE MATTER OF :

SUMIT SAINIAPPLICANT
VERSUS
NAGAL WOOD INDUSTRIESRESPONDENT
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Place: New Delhi

Date: 21.10.2024

FILED BY:



(GAURAV AGARWAL)

Advocate for Respondent No.1


GRV LEGAL
Advocates and Legal Consultants
O-703, Aditya Mega City,
VaibhavKhand, Indirapuram,
Ghaziabad, U.P. NCR- 201014
Mob.: 8802911392
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4. That it is further submitted that the said wood ash generated from the wood waste used as fuel, around 50 Kg/day of wood ash is generated as stated above. The said wood ash is taken away by the local and farmers for filling and levelling purpose. Hence, the wood ash is disposed accordingly.
5. That as the wood ash generated is not usable by the Respondent herein, the same is stored in gunning bags which comes to approximately 50 Kg/day from around 2500 kg of wood waste burning. The said bags are thereafter, taken away by locals and farmers after due verification by the Respondents. However, as the same is not a saleable product, separate/individual record is not kept of it's disposal to the locals.
6. That regarding the NOC from the State Ground Water Authority, the Respondents had a valid NOC upto 28.10.2023 and before the expiry of the same the Respondent has already applied for its renewal however, the same is pending disposal at the end of the Haryana Ground Water Department but no objection/defect is notified in the said application till date.
7. That may be pertinent to mention that Respondent is a manufacturing unit engaged in the present industry since past more than 20 years. The Respondent has always complied and followed each and every rule and law scrupulously. However, the Respondents states that in the event any further direction, if any is passed by this Tribunal, Respondent shall be obliged to follow the same as well. It is lastly submitted that considering the fact of compliance by the Respondent and the fact that Respondent is a source of livelihood to huge section of society who are directly and indirectly engaged with the

Respondent, this Tribunal may be pleased to dismiss the O.A with heavy cost to the Applicant.

Dixit Nagpal
Proprietor, Nagpal Wood Industries
Respondent

Through


(GAURAV AGARWAL)
Advocate for Respondent No.1
GRV LEGAL
Advocates and Legal Consultants
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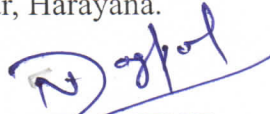
....RESPONDENT

AFFIDAVIT

I, DIXIT NAGPAL, aged about 34 years, S/o Sri Shyam Sunder, R/o House 781, Sector 17 HUDA, VTC, Jagadhri, District Yamunanagar, Haryana 135001, do hereby state on solemn affirmation as under:

1. That the deponent is the Proprietor of the Respondent in the present Original Application as such I am well conversant with the facts and circumstances of the present case and hence, competent to swear this affidavit.
2. That I have gone through the accompanying Reply from para 1 to 7 and say that the contents thereof are true and correct to the best of my knowledge and belief and I believe the same to be true.

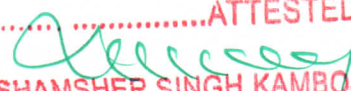
Solemnly affirmed on this 15th day of Oct., 2024 at Yamunanagar, Harayana.


DEPONENT

VERIFICATION

Verified at Yamunanagar, Harayana on this 15th day of Oct., 2024 that the contents of my above affidavit are true and correct to my knowledge and no part of it is false and nothing material has been concealed therefrom.


DEPONENT

.....ATTESTED

SHAMSHER SINGH KAMBOJ
 M.A.LL.B
 15/10/24
 Advocate
NOTARY JAGADHRI
YAMUNA NAGAR

